

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

THIRTY-SECOND REPORT

(Presented on 9.4.2003)

On behalf of the Committee on Private Members' Bills and Resolutions, I having been authorised by the Committee to present the Report, present this Thirty-Second Report.

2. The Committee met on 7 April, 2003 for—

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolution at item No. 2 set down in the List of Business for Thursday, 10 April, 2003.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2003 (*Insertion of new article 356A, etc.*) by Dr. Nitish Sengupta, M.P.

The Bill seeks to amend the Constitution with a view to providing that as soon as the Election Commission announces the dates for elections to Legislative Assembly of a State, the State Legislative Assembly shall automatically stand dissolved and the President shall by promulgating a proclamation assume all functions of the Government of the State.

Allocation of time to resolution

4. The Committee recommend allocation of time (two hours) to the resolution by Dr. Ram Chandra Dome regarding inclusion of 'Santhali' language in the Eighth Schedule.

Recommendations

5. (i) The Committee recommend that Dr. Nitish Sengupta be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) The Committee further recommend that the allocation of time to resolution, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
7 April, 2003

17 Chaitra, 1925 (Saka)

M.O.H. FAROOK,
Acting Chairman,
Committee on Private Members'
Bills and Resolutions.